

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

STARRED QUESTION NO:307

ANSWERED ON:24.07.2009

UMPPS

Khairi Shri Chandrakant Bhaurao;Kodikunnil Shri Suresh

**Will the Minister of POWER be pleased to state:**

- (a) the present status of Ultra Mega Power Projects (UMPPs) in the country State-wise;
- (b) whether the on-going and pending projects have been delayed on account of various reasons including delay in granting environmental clearance;
- (c) if so, the details of the reasons which have hampered the implementation of UMPPs;
- (d) whether the Government proposes to prepare a comprehensive mapping to speed up such clearances; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF POWER(SHRI SUSHILKUMAR SHINDE)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 307 TO BE ANSWERED IN THE LOK SABHA ON 24.07.2009 REGARDING UMPPs.

(a) : The Ministry of Power had launched an initiative for the development of coal based Ultra Mega Power Projects (UMPPs), each of about 4000 MW capacity. These projects are being developed on a Build, Own and Operate basis, and the project developers are selected through a tariff based competitive bidding process initiated/to be initiated by project specific shell companies which have been formed as wholly owned subsidiaries of Power Finance Corporation, the identified nodal agency for this initiative. Full benefits of these projects are envisaged to come up in the 12th Plan.

Out of nine (9) UMPPs, originally envisaged, three UMPPs namely Sasan in Madhya Pradesh, Mundra in Gujarat and Krishnapatnam in Andhra Pradesh have been awarded and transferred to the developers selected through tariff based competitive bidding, and the projects are at different stages of implementation. In respect of Tilaiya UMPP, Letter of Intent (LoI) was issued to the successful developer, that is, Reliance Power Ltd. on 12.02.2009.

Further, for the UMPPs in Tamil Nadu, Chhattisgarh, Orissa, the sites have been identified. However, initiation of bidding process in respect of these UMPPs and the UMPPs in Maharashtra and Karnataka is contingent upon the availability of various requisite clearances including land and water availability from the respective State Governments. In addition to nine UMPPs originally identified, requests have come from State Governments for two additional UMPPs in Orissa and a second UMPP each in Gujarat and Andhra Pradesh.

(b) & (c) : In respect of awarded UMPPs, even though there has been delays in acquiring land and obtaining clearances, the developers have not indicated any change in commissioning schedule of the projects. In case of Tilaiya UMPP, the Special Purpose vehicle (SPV) has not been handed over to the successful developer for want of first stage forest clearance.

In respect of other UMPPs, there have been delays in finalization of sites and confirmation of inputs from the State Governments. The delays occur due to variety of reasons, prominent of which are delay in finalization of sites, delay in confirmation of water availability, imposition of the additional levies by the State Government, delay in resolution of local agitation issues etc.

(d) & (e) : There is no proposal for comprehensive mapping for speeding up such clearances, however, Joint Monitoring Committees (JMCs) has been set up for the awarded projects under the Chairmanship of Member (Thermal) CEA with Secretary (Energy) of the concerned state as Co-Chairman and consisting of representatives of the procurers and developer to monitor the progress of UMPPs. The status of all UMPPs is also reviewed at the level of Secretary (Power) periodically. The pending issues as and when required are pursued with the concerned organisations such as, Ministry of Coal, Ministry of Environment and Forests, concerned State Governments etc.